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[Shri Jagannath Rao] penalty, but even in such cases power is given to the court to award a sentence of imprisonment of less than six months. I cannot understand this. I have been in the profession for more than 25 years.

15.00 hrs.

SHRI YESHWANTRAO CHAVAN: He is out of touch with the profession.

SHRI JAGANNATH RAO: I am in touch with it. Please point out to me any Act where such a provision is there. Even for second offence, discretion is given to the court by the statute to award a lesser sentence. I have not come across such a thing; I shall be happy if you could advocate me.

MR. DEPUTY-SPEAKER: Would you like to continue on Monday?

SHRI JAGANNATH RAO: Yes. Sir.

MR. DEPUTY-SPEAKER: All right then; we take up Private Members' business now.

15.01 hrs.

ERADICATION OF POVERTY SCHEME BILL.

श्री चमुना प्रसाद मंडल (समस्तीपूर) : में प्रस्ताव करता ह

> "िक देश से गरीबी का उन्मूलन करने की योजना का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनमति दी जाये।"

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for a scheme for eradication of poverty from the country."

The motion was adopted.

श्री यमना प्रसाद मंडल : मैं विधेतक को पूर स्थापित करता हं :

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new articles 125A and 221A)

श्री मधुलिमथे (बांका) : मैं प्रस्तावित करता हं "कि भारत के संविधान का श्रीर संशो-धन करने वाले विधेयक को पुर:स्थापित करने की ग्रनमति दी जाये।"

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the constitution of India."

The motion was adopted.

श्री मध् लिमये : मैं विधेयक को पूर:-स्थापित करता हं।

UNIVERSITY GRANTS COMMIS-SION (AMENDMENT) BILL.

Insertation of new section 12B and amendment of section 14)

श्री मत्रु लिमने (बांका) : मैं प्रस्ताव करता हं ''कि विश्वविद्यालय अनुदान आयोग प्रधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की ग्रनु-मति दी जाये।"

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the University Grants Commission Act, 1956."

The motion was adopted.

श्री मधु लिमथे : मैं विधेयक को पूर:स्थापित करता हं।

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